IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-557(PB)/2017

IN THE MATTER OF:

M/s. Khanna Jewellers Pvt. Ltd.

Applicant/petitioner

M/s. Lifetime Infotech Pvt. Ltd.

Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Sh. S.K. Mohapatra, Hon'ble Member (T)

For the Applicant/petitioner : Mr. Manik Dogra, Mr. Kapil Rustogi, Advs.

For the Respondent

Mr. Harsh Sethi, Advocate

ORDER

One last opportunity is granted to the parties to settle the matter before the next date of hearing. The hearing is deferred to 5th February, 2018. In the meanwhile, reply be filed with a copy in advance to the Counsel opposite.

However, it is made clear that pendency of the settlement would not be an excuse for filing of the reply.

List for arguments on 5th February, 2018.

(CHIEF JUSTICE M.M.KUMAR) PRESIDENT

> (S.K. MOHAPATRA) MEMBER(TECHNICAL)

SdI-

23.01.2018 V.Sethi